
(2023) 01 NCLT CK 0016

In the National Company Law Tribunal

Case No : C.P. (IB)/170(KB)2017MA(IBC)/2(KB)2022, IA(I.B.C)/1178(KB)2022,
IA(I.B.C)/1102(KB)2022

M/s. RBL Bank Ltd Vs MBL Infrastructure Ltd & Ors ?

Date of Decision : 02-01-2023

Acts Referred:

Citation : (2023) 01 NCLT CK 0016

Hon'ble Judges : Bidisha Banerjee, Member (J); Balraj Joshi, Member (T)

Bench : Division Bench

Advocate : Nikhilesh Krishnan, Suryaneel Das, Shaunak Mitra, Kanishk Kejriwal, Neha Somani, Urmila Chakraborty, Dipankar Das, Sanjana Nandi, Anjan Chakraborty, Raja Satyajit Banerjee, Krishnika Chatterjee

Final Decision : Disposed Of

Judgement

1. In the order dated 23/11/2022, (a) in paragraph 1, IA(IBC)/1102(KB)2022 shall be substituted in place of MA(IBC)/2(KB)2022 and (b) in paragraph 3, MA(IBC)/2(KB)2022 shall be substituted in place of IA(IBC)/1102(KB)2022.
2. In paragraph 1(a) the word "Highway" is added in between the words "West Bengal" and "Development".
3. Rest of the order shall remain unchanged.

ORDER

1. Ld. Counsel for the parties present.
2. MA(IBC)/2(KB)2022 – This application has been filed by the applicant for setting aside the Resolution Plan approved on 29/06/2017. Respondent to file reply affidavit within two weeks with advance copy served on the Ld. Counsel-on-Record for the applicant. Rejoinder, if any, be filed within one week thereafter with advance copy served on the Ld. Counsel-on-Record for the respondent. List the matter on 13/02/2023.
3. IA(IBC)/1178(KB)2022 – Ld. Counsel appearing for the respondents seeks two weeks' time to file reply affidavit. Let reply affidavit be filed within two weeks

with advance copy served on the Ld. Counsel-on-Record for the applicant. List the matter on 13/02/2023.

4. IA(IBC)/1102(KB)2022 – Ld. Counsel appearing for the West Bengal Highway Development Corporation Limited seeks enlargement of time to file affidavit by two weeks. Prayer is granted. List the matter on 13/02/2023.